

LIR No. 4028-16

Asha Devi Vs. Pee Dee Kapoor Stock

26.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice sent to Sh. R.S. Kaushik, AR for the workman has been served through WhatsApp.

Notice sent to Sh. Arvind Bhardwaj, AR for the management has also been served through WhatsApp.

However, no reply / written submissions in synopsis form / consent for final disposal of the case has been received on behalf of both the parties.

Accordingly, as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for **25.07.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
26.06.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

2020/6/26 17:29

LIR No. 6504-16
Mohd. Tayyab Vs. Indian School of Business and Finance
26.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

In the present case notices were not issued (through email or WhatsApp only) to Ld. Counsel(s) as it has been pointed out that in the present case opportunity of the management to lead ME was closed on 18.02.2020 and the matter was fixed for final arguments for 04.03.2020.

However, on the same day i.e. 18.02.2020, an application was moved on behalf of the management seeking recall of the said order which was allowed vide order dated 04.03.2020 and the matter was again fixed for ME for 30.03.2020.

Accordingly, as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 25.07.2020.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
26.06.2020